

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00410/2019 in & OA/310/01031/2019

Dated Thursday the 1st day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

1. V. Muthusamy	
2. K. Manikandan	
3. E. Magesh	
4. M. Masthan Ali	
5. S. Palanivelan	
6. P. Sudhakar	
7. V. Senthil Murugan	
8. S. Karthick Sreenivasan	... Applicants

By Advocate M/s Ratio Legis

Vs

1. Union of India rep. by The General Manager Southern Railway Chennai 600 003.	
2. The Divisional Personnel Officer Southern Railway Chennai 600 003.	
3. Sr. Section Engineer Permanent Way Mayiladuturai S.Rly/Trichy Division.	... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA seeking the following reliefs :

"To call for the records related the impugned orders

1. T/P.524/I/EA/Pay fix/Substitute dated 15.04.2019 and
2. P.Way/MV/PB/6/Substitutes/OP Salary dated 02.07.2019 passed by the 2nd and 3rd respondents respectively and to quash the same and to direct the respondents to do the necessary to refix and refund the amount to be recovered if any with interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

3. When the matter is taken up for hearing, learned counsel for the applicants submits that this is a matter similar to the OA 973/2019 which was disposed of with a direction to the competent authority to consider the representation of the applicant therein within a period of three months from the date of receipt of a copy of the order and till such time the recovery was directed to be stayed. The applicants would be satisfied if a similar order is passed.

4. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents.

5. Keeping in view the limited submission and without going into the merits of the case, we deem it appropriate to direct the competent authority to consider the representations of the applicants dt. 13.07.2019 (Annexure A4) in the light of the provisions contained in IREM 1016 and 1017 and pass a reasoned and

speaking order within a period of six months from the date of receipt of a copy of this order. Till such time, recovery is stayed.

6. OA is disposed of at the admission stage.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

01.08.2019

SKSI